



2026:AHC:45715

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 364 of 2026

Ramjas (Died) And Another

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Babu Ram Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ order or direction in nature of mandamus directing to the Deputy Director of Consolidation, Jaunpur for deciding the Revision No.6110 of 1998 (Ramjas Vs. Munshi and others) under section 48 of U.P. Consolidation of Holdings Act as early as possible within three months."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **five months** from the date of production of certified copy of this order.
5. With the aforesaid direction, this petition is finally **disposed of**.

February 27, 2026

VR

(Dinesh Pathak,J.)